

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO.1208
TO BE ANSWERED ON THURSDAY, THE 29TH JULY, 2021

e-filing portal of ITAT

1208. SHRI JOHN BRITTAS

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government has recently launched the e-filing portal of Income Tax Appellate Tribunal (ITAT), 'itat e-dwar';
- (b) if so, the details thereof; and
- (c) whether the adoption of video conferencing has brought down the pendency of cases in the ITAT, if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)**

(a) & (b): Yes Sir. The e-filing portal of Income Tax Appellate Tribunal called 'itat e-dwar' has been launched on 25.06.2021. The details are as under: -

- i. Any person, who is entitled to file Appeals, Cross Objections, Stay Applications and Miscellaneous Applications before a Bench of the Income Tax Appellate Tribunal under section 253 of Income Tax Act, 1961 or other enactments, may file the same electronically through the said e-filing portal.
- ii. This facility has been launched to provide a digitalized and easier access to justice for the litigants before Income Tax Appellate Tribunal.

iii. The facility is optional and presentation of physical appeal in paper form in terms of Income Tax Appellate Tribunal Rules, 1963 and other respective enactments is continued as such.

(c): Consequent upon the outbreak of Covid-19, the mode of Video Conferencing has supplemented the conventional mode of hearings in Income Tax Appellate Tribunal. It has proved to be a safe mode of disposal of cases during the pandemic period despite being a new technological experiment. The pendency of cases in Income Tax Appellate Tribunal as on 01.04.2020 and 01.07.2021 was 88,016 and 66,130, respectively.
